

RATIFIED MINUTES OF MEETING NO.20/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 23.12.2014

Please Note

- (i) It is informed that Shri Priya Ranjan / Shri S. Muthu Kumar, are no longer working as FTDO in DES-I Section. As such, it is advised that e-mails / letters may not be addressed in their name.
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 20/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 23.12.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.: 59/17/80-ALC2/2014	Party Name: PLANT ENGINEERING SERVICES,	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00431/AM15/	RLA File :04/24/040/00076/AM11/	Lic.No/Date:0410115529 14.07.2010	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to MSME and awaited the comments. Case is deferred to 03.02.2015				

2	Case No.: 23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:03.02.2015
Decision : The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 03.02.2015.				

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3	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:03.02.2015
Decision : The committee noted that the firm has requested vide letter dated 16.12.2014 to grant some more time to submit the reply and agreed to grant the time. Case is deferred to 03.02.2015.				

4	Case No.:18/15/80- ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:03.02.2015
Decision : The committee noted that the firm has requested vide letter dated 16.12.2014 to grant some more time to submit the reply and agreed to grant the time. Case is deferred to 03.02.2015.				

5	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the letter dated 12.08.2014 and reminder dated 25.09.2014 and decided to issue a final reminder to the firm. Case is deferred to 03.02.2015.				

6	Case No.:23/13/80- ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:03.02.2015
Decision : The committee noted that the firm has requested vide letter dated 16.12.2014 to grant some more time to submit the reply and agreed to grant the time. Case is deferred to 03.02.2015.				

7	Case No.:2/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 12.12.2014 received from the firm has been sent to the DHI on 30.12.2014. Case is deferred to 03.02.2015.				

8	Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 12.12.2014 received from the firm has been sent to the DHI on 30.12.2014. Case is deferred to 03.02.2015.				

9	Case No.:10/15/80- ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA	Meet No/Date:20/80- ALC2/2014	Status: Deferred
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	LIMITED	23.12.2014	
HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:03.02.2015
Decision : The committee noted that the firm has requested vide letter dated 16.12.2014 to grant some more time to submit the reply and agreed to grant the time. Case is deferred to 03.02.2015.			

Case No.:11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
10 HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic. No/Date:0710096370 02.07.2013	Defer Date:03.02.2015
Decision : The committee noted that the firm has requested vide letter dated 16.12.2014 to grant some more time to submit the reply and agreed to grant the time. Case is deferred to 03.02.2015.			

Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:03.02.2015
Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 03.02.2015.			

Case No.:40/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
12 HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. Case is deferred to 03.02.2015.			

Case No.:43/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
13 HQ File	RLA File	Lic.No/Date:0710097714	Defer

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:01/80/050/00128/AM15/	:07/24/040/00156/AM14/	23.08.2013	Date:03.02.2015
Decision : The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. Case is deferred to 03.02.2015.			

Case No.:45/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
14 HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. Case is deferred to 03.02.2015.			

Case No.:9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
15 HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 16.10.2014 has been sent to MSME on 30.10.2014. Case is deferred to 03.02.2015.			

Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
16 HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:03.02.2015
Decision : The committee noted that the firm has replied vide letter dated 16.12.2014 which is being sent to DIT. Case is deferred to 03.02.2015.			

Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
17 HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 12.12.2014 is being sent to DHI. Case is deferred to 03.02.2015.			

Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
18 HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:03.02.2015
Decision : The committee noted that application has been sent to C & PC on 09.12.2013 followed by reminders dated 20.05.2014, 24.06.2014, 13.08.2014 & 03.10.2014 and decided to again remind the C & PC. Case is deferred to 03.02.2015.			

Case No.:4/19/80-ALC2/2013	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
19 HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:03.02.2015
Decision : The committee noted that the reply dated 22.11.2014 has been sent to DHI on 22.12.2014. Case			

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is deferred to 03.02.2015.

Case No.:8/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:03.02.2015
Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 03.02.2015.			

Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminder dated 13.08.2014 and 03.11.2014. The committee decided to remind the C & PC. Case is deferred to 03.02.2015.			

Case No.:19/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	Defer Date:03.02.2015
Decision : The committee noted that MSME has provided the written comments vide their ID Note No. 30 (123)/2013-ME dated 21.11.2014. The committee decided to further deliberate upon this case. Case is deferred to 03.02.2015.			

Case No.:21/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:03.02.2015
Decision : The committee noted that MSME has provided the written comments vide their ID Note No. 30 (19)/2014-ME dated 21.11.2014. The committee decided to further deliberate upon this case. Case is deferred to 03.02.2015.			

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24	Case No.:33/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014. Case is deferred to 03.02.2015.				

25	Case No.:34/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:03.02.2015
Decision : The committee noted that firms reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The committee also noted that the firm has not replied to the reminder dated 07.11.2014 sent in connection with physical export / deemed export etc. and decided to issue final reminder to the firm. The committee also decided to remind MSME. Case is deferred to 03.02.2015.				

26	Case No.:11/25/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm vide letter dated 16.12.2014 has sought extension of time to submit their reply and decided to grant extended time. Case is deferred to 03.02.2015.				

27	Case No.:35/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00559/AM14/	RLA File :07/24/040/00325/AM14/	Lic.No/Date:0710101261 13.01.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The committee also noted that the firm has not replied to the reminder dated 07.11.2014 sent in connection with physical export / deemed export etc. and decided to issue final reminder to the firm. The committee also decided to remind MSME. Case is deferred to 03.02.2015.				

28	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 21.07.2014 has been sent to MSME on 13.08.2014 and the Committee decided to remind the MSME.. Case is deferred to 03.02.2015.				

29	Case No.:38/25/80-ALC2/2013	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Rejected
	HQ File :01/80/050/00562/AM14/	RLA File :52/24/040/00044/AM14/	Lic.No/Date:5210040638 28.01.2014	
Decision : The committee noted that the firm has not given the reply to the final reminder dated 13.08.2014 and decided to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.				


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RA may take necessary action accordingly.

30	Case No.: 1/25/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 07.04.2014 has been sent to DHI on 05.06.2014 followed by reminders dated 13.08.2014 and 02.11.2014. The committee decided to remind the DHI. Case is deferred to 03.02.2015.				

31	Case No.: 13/25/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:03.02.2015
Decision : The committee noted the firms reply dated 23.07.2014 has been sent to MSME on 11.08.2014 followed by reminder dated 07.11.2014. The committee decided to remind the MSME. Case is deferred to 03.02.2015.				

32	Case No.: 39/14/80-ALC2/2014	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00360/AM15/	RLA File :05/23/040/00433/AM14/	Lic.No/Date:0510377929 31.01.2014	
Decision : The committee decided to ratify the norms based upon C & PC written comments sent vide F. No. 460/11/82/2013-PCII dated 10.12.2014 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

33	Case No.: 44/14/80-ALC2/2014	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00365/AM15/	RLA File :07/24/040/00341/AM14/	Lic.No/Date:0710101885 03.02.2014	
Decision : The committee decided to ratify the norms based upon DIPP Note No. 12/167/2014-TSW/33 dated 23/12/2014, as under:				
1. Import items from Sl. No. 1 to 61 & 64 to 68 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 62 & 63 may be allowed as 1 Meter/Meter content in export product as claimed by the firm.				
RA may take necessary action accordingly.				

34	Case No.: 7/5/80-ALC2/2014	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:03.02.2015
Decision : Based upon the written comments of DIPP vide Note No. 12/167/2014-TSW/34 dated 23.12.2014, the committee decided to seek the following information from the firm, as the reply dated 26.11.2014 given				

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by the firm is not proper / complete:

1. Information in respect of Sl. No. 4, 5 & 14 of Standard Deficiency Format-export product wise.
2. Quantities of export products at Sl. No. 1, 2 & 4 in Nos. also in addition to their weights.
3. Quantities of import items at Sl. No. 1, 3, 4 & 5 in Nos. also in addition to their weights.

Case is deferred to 03.02.2015.

Case No.:18/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:03.02.2015
35 Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 03.02.2015.			

Case No.:27/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:03.02.2015
36 Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in			

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the reminder to the firm.

Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 03.02.2015.

37	Case No.:4/2/80-ALC2/2014	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm vide its letter dated 17.11.2014 has sought extension of time for submission of reply and decided to grant the same. Case is deferred to 03.02.2015.				

38	Case No.:48/5/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm application has been sent to DHI on 20.05.2014 followed by reminders dated 13.08.2014 and 30.10.2014. The committee decided to remind the DHI. Case is deferred to 03.02.2015.				

39	Case No.:5/25/80-ALC2/2013	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	
Decision : The committee decided to ratify the norms based upon the written comments of MSME sent vide ID Note No. 30(174)/2014-ME dated 08.12.2014 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

40	Case No.:7/2/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:03.02.2015
Decision : The committee noted that reply dated 07.11.2014 has been sent to DEIT on 04.12.2014 and decided to await comments. Case is deferred to 03.02.2015.				

41	Case No.:9/2/80-ALC2/2014	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00009/AM15/	RLA File :31/83/040/00231/AM14/	Lic.No/Date:3110062832 26.02.2014	
Decision : The committee decided to ratify the norms based upon the written comments of C & PC sent vide F No. 46011/42/2014-PC-II dated 10.12.2014 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

42	Case No.:3/2/80-ALC2/2014	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2014	Status: Approved
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		23.12.2014	
HQ File :01/80/050/00003/AM15/	RLA File :03/95/040/00888/AM14/	Lic.No/Date:0310772317 27.02.2014	
Decision : The committee decided to ratify the norms based upon DHI UO Note. No. 3(46)/14/TSW(B) dated 16.09.2014, received on 18.12.2014 (copy to be sent to firm and RA).			
RA may take necessary action accordingly.			

	Case No.: 34/5/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
43	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:03.02.2015
Decision : The committee noted that reply dated 19.12.2014 received from the firmis being sent to DEIT. Case is deferred to 03.02.2015.				

	Case No.: 42/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
44	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014 and decided to await the comments. Case is deferred to 03.02.2015.				

	Case No.: 35/5/80-ALC2/2014	Party Name:OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
45	HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date:0310774051 11.03.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 28.08.2014 has been sent to DHI on 24.09.2014 and decide to remind the DHI. Case is deferred to 03.02.2015.				

	Case No.: 13/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
46	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date:3410039543 12.03.2014	Defer Date:03.02.2015
Decision : The committee noted that final reminder dated 04.12.2014 has been sent to the firm for which reply has not been received. The committee decided to wait for the reply for another 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 03.02.2015.				

	Case No.: 14/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
47	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date:3410039544 12.03.2014	Defer Date:03.02.2015
Decision : The committee noted that final reminder dated 04.12.2014 has been sent to the firm for which reply has not been received. The committee decided to wait for the reply for another 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 03.02.2015.				


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48	Case No.: 11/5/80-ALC2/2014	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Withdrawn
	HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	
Decision : This case has been added due to technical error and stands withdrawn. This case was earlier considered in NC Meeting No. 19 dated 09.12.2014 and the firm also attended Personal Hearing held on 09.12.2014.				

49	Case No.: 28/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date:0510382687 25.03.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 27.10.2014 has been sent to DHI on 03.11.2014 and decided to remind the DHI. Case is deferred to 03.02.2015.				

50	Case No.: 29/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date:0510382690 25.03.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 27.10.2014 has been sent to DHI on 03.11.2014 and decided to remind the DHI. Case is deferred to 03.02.2015.				

51	Case No.: 36/5/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms reply dated 22.11.2014 has been received and is being sent to DIPP. Case is deferred to 03.02.2015.				

52	Case No.: 26/5/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Rejected
	HQ File :01/80/050/00111/AM15/	RLA File :05/23/040/00541/AM14/	Lic.No/Date:0510383080 28.03.2014	
Decision : The committee noted that the firm has not reply to the final reminder dated 30.10.2014 and decided to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				

53	Case No.: 23/5/80-ALC2/2014	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Rejected
	HQ File :01/80/050/00108/AM15/	RLA File :05/23/040/00517/AM14/	Lic.No/Date:0510383193 31.03.2014	
Decision : The committee noted that the firm has not reply to the final reminder dated 30.10.2014 and decided to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.				


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RA may take necessary action accordingly.

54	Case No.:13/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic. No/Date:0310777350 07.04.2014	Defer Date:03.02.2015
Decision : The committee noted that firms reply dated 12.12.2014 has been sent to DHI on 30.12.2014. Case is deferred to 03.02.2015.				

55	Case No.:18/8/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to MSME on 26.09.2014 and decided to remind the MSME. Case is deferred to 03.02.2015.				

56	Case No.:17/8/80-ALC2/2014	Party Name:SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the reminder dated 04.12.2014 and decided to send a final reminder to the firm. Case is deferred to 03.02.2015				

57	Case No.:38/5/80-ALC2/2014	Party Name:VEELINE MEDIA LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	
Decision The committee decided to ratify the norms based upon the DIPP Note No. 12/167/2014-TSW/57 dated 23.12.2014 as under:				
1. Total net of export products may be specified as 61.971 MT. 2. Quantities of import items at Sl. No. 1 to 4, 8 to 10 & 12 to 15 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 & 11. 4. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm. 5. Word "namely, Side Panel, support bar, control panel PPG, Front Panel clip, Upper hinge, Upper seal-white, Lower seal-white, Bottom base, Middle base" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 6853 Kgs.(31500 Nos.) on net to net basis. 6. Quantity of import item at Sl. No. 7 may be allowed as 20248 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm. 7. Quantity of import item at Sl. No. 11 may be allowed as 1715 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm.				

RA may take necessary action accordingly.

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	Case No.:16/8/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
58	HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:03.02.2015
	Decision : The committed noted that the firm has not replied to the final reminder dated 05.12.2014 and decided to await reply.			
	Case is deferred to 03.02.2015.			

	Case No.:9/8/80-ALC2/2014	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
59	HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:03.02.2015
	Decision : Based upon the written comments of DIPP vide Note No. 12/95/2014-TSW/59 dated 23.12.2014, the committee decided to seek the following information from the firm:			
	1. Separate quantities (in Nos. & Weight) of "Dish Ends", "Cones" & "Rolled Shell" in export product at Sl. No. 1. 2. Quantities of export products in Nos. also in addition to their weights. 3. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format-export product wise.			
	Case is deferred to 03.02.2015.			

	Case No.:15/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
60	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:03.02.2015
	Decision : The committee noted that the firm has directly sent the reply dated 20.11.2014 to DEIT and awaited the comments. Case is deferred to 03.02.2015.			

	Case No.:19/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
61	HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:03.02.2015
	Decision : The committee noted that the firms application was sent to MSME on 13.08.2014 followed by reminder dated 07.11.2014 and decided to remind the MSME. Case is deferred to 03.02.2015.			

	Case No.:20/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
62	HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	Defer Date:03.02.2015
	Decision : The committee noted that the firms application was sent to MSME on 25.09.2014 followed by reminder dated 07.11.2014 and decided to remind the MSME. Case is deferred to 03.02.2015.			

63	Case No.:1/4/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:20/80-ALC2/2014	Status: Deferred
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		23.12.2014	
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014
	Decision : The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminder dated 07.11.2014 and decided to remind the MSME. Case is deferred to 03.02.2015.		
64	Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:20/80- ALC2/2014 23.12.2014
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014
	Decision :The committee noted that the firms reply dated 16.10.2014 has been sent to DHI on 10.11.2014 and decided to await comments. Case is deferred to 03.02.2015.		
65	Case No.:2/5/80-ALC2/2014	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:20/80- ALC2/2014 23.12.2014
	HQ File :01/80/050/00087/AM15/	RLA File :09/24/040/00003/AM15/	Lic.No/Date:0910060055 12.05.2014
	Decision :The committee decided to ratify the norms based upon the written comments of DHI vide their UO Note No. 3(110)/14-TSW-(B)/250 dated 15.12.2014 (copy to be sent to firm and RA).		
	RA may take necessary action accordingly.		
66	Case No.:41/14/80- ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80- ALC2/2014 23.12.2014
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014
	Decision :The committee noted that based upon DHI UO Note No. 3(136)/14-TSW(B)/249 dated 24.11.2014, deficiency letter dated 26.11.2014 has been issued to the firm and decided to remind the firm. Case is deferred to 03.02.2015.		
67	Case No.:43/14/80- ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80- ALC2/2014 23.12.2014
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014
	Decision : The committee noted that based upon DHI UO Note No. 3(136)/14-TSW(B)/249 dated 10.10.2014, deficiency letter dated 20.10.2014 has been issued to the firm and decided to remind the firm. Case is deferred to 03.02.2015.		
68	Case No.:1/11/80- ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date:20/80- ALC2/2014 23.12.2014
	HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014
	Decision :The committee noted that the firms application has been sent to MSME on 19.11.2014 and decided to await comments. Case is deferred to 03.02.2015.		
69	Case No.:40/14/80-	Party Name: BEML LIMITED,	Meet No/Date:20/80-

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ALC2/2014		ALC2/2014 23.12.2014	Deferred
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:03.02.2015
Decision : The committee noted that based upon DHI UO Note No. 3(136)/14-TSW(B)/249 dated 04.12.2014, deficiency letter dated 05.12.2014 has been issued to the firm and decided to wait for the reply. Case is deferred to 03.02.2015.			

Case No.:42/14/80- ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
70 HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:03.02.2015
Decision : The committee noted that based upon DHI UO Note No. 3(136)/14-TSW(B)/249 dated 04.12.2014, deficiency letter dated 05.12.2014 has been issued to the firm and decided to wait for the reply. Case is deferred to 03.02.2015.			

Case No.:45/14/80- ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
71 HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:03.02.2015
Decision : The committee noted that based upon DHI UO Note No. 3(136)/14-TSW(B)/249 dated 10.10.2014, deficiency letter dated 20.10.2014 has been issued to the firm and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:47/14/80- ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
72 HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to DHI on 25.09.2014 and decided to remind the DHI. Case is deferred to 03.02.2015.			

Case No.:22/14/80- ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
73 HQ File :01/80/050/00343/AM15/	RLA File :03/94/040/00229/AM15/	Lic.No/Date:0310785916 24.06.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 07.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:54/17/80- ALC2/2014	Party Name: ARIHANT INDUSTRIES,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
74 HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	Defer Date:03.02.2015
Decision : Based upon the written comments of DIPP vide Note No. 12/167/2014-TSW/74 dated 23.12.2014, the committee decided to seek the following information from the firm: 1. Difference in export and import items 2. Details of manufacturing operations on import items.			


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3. Details of any other inputs in export item, imported or indigenous, if any.

Case is deferred to 03.02.2015.

75	Case No.:28/14/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00349/AM15/	RLA File :03/95/040/00180/AM15/	Lic.No/Date:0310786804 14.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to DHI on 22.09.2014 followed by reminder dated 05.12.2014 and decided to again remind the DHI. Case is deferred to 03.02.2015.				

76	Case No.:20/14/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00341/AM15/	RLA File :03/95/040/00274/AM15/	Lic.No/Date:0310786930 16.07.2014	
Decision : The committee decided to ratify the norms based upon the DIPP Note No. 12/167/2014-TSW/76 dated 23.12.2014 as under:				
- Net Empty weights of 25.2 MT, 138.4 MT & 76 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. - Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products. - Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export products. - Quantity of import item at Sl. No. 1 may be allowed as 61362 Kgs as 1.05 Kgs./kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 1442 Kgs as 1.03 Kgs./kg. content in the export products . - Quantity of import item at Sl. No. 3 may be allowed as 36100 Kgs.(164 Nos.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 4 may be allowed as 3910 Kgs.(133 Nos.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 5 may be allowed inclusive of a wastage of 2 % as claimed by the firm. - Quantities of import items at Sl. No. 6, 7, 8 & 9 (welding Consumables) may be allowed as 1469 Kgs., 887 Kgs., 644 Kgs. & 2113 Kgs. Respectively				
RA may take necessary action accordingly.				

77	Case No.:18/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00339/AM15/	RLA File :03/95/040/00199/AM15/	Lic.No/Date:0310786988 17.07.2014	
Decision : The committee decided to ratify the norms based upon the DIPP Note No. 12/167/2014-TSW/77 dated 23.12.2014 as under:				
- Net Empty weights of 23 MT, 12.5 MT, 17 MT, 13.2 MT & 13.5 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 respectively. - Import items at Sl. 1 shall be of relevant grade and thickness as contained in the export products. - Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export products.				


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4. Quantity of import item at Sl. No. 1 may be allowed as 28800 Kgs as 1.20 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
5. Quantities of import items at Sl. No. 2, 3, 5 & 6 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 4 may be allowed inclusive of a wastage of 2 % as claimed by the firm.
7. Quantity of import item at Sl. No. 7 may be allowed as 776 Kgs as 1.09 Kgs./kg. content in the export products after taking 20 % recovery from scrap.
8. Quantities of import items at Sl. No.8, 9 & 10 (welding Consumables) may be allowed as 455 Kgs., 1638 Kgs. & 1638 Kgs. Respectively

RA may take necessary action accordingly.

Case No.:30/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
78 HQ File :01/80/050/00351/AM15/	RLA File :03/95/040/00335/AM15/	Lic.No/Date:0310787039 18.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 04.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:31/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
79 HQ File :01/80/050/00352/AM15/	RLA File :03/95/040/00330/AM15/	Lic.No/Date:0310787037 18.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 04.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:45/17/80-ALC2/2014	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
80 HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date:0310787040 18.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 01.12.2014 based upon the MSME Note dated 21.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:7/14/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
81 HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 05.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			

Case No.:8/14/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
82 HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 05.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.			


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83	Case No.: 33/14/80-ALC2/2014	Party Name: RAULIMEX INDUSTRIES PVT LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00354/AM15/	RLA File :03/95/040/00332/AM15/	Lic.No/Date:0310787464 31.07.2014	
	Decision : The committee decided to ratify the norms based upon the written comments of DHI sent vide UO Note No. 01(06)/13-TSW(B) dated 28.11.2014 (copy to be sent to firm and RA). RA may take necessary action accordingly.			
84	Case No.: 34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:03.02.2015
	Decision : The committee noted that the firm vide letter dated 19.12.2014 has intimated that they have not received the DEIT deficiency letter dated 10.10.2014 and decided to send a copy of the same to the firm. Case is deferred to 03.02.2015.			
85	Case No.: 38/14/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:03.02.2015
	Decision : The committee noted that firms application has been sent to MSME on 22.09.2014 followed by reminder dated 03.12.2014 and decided to again remind the MSME. Case is deferred to 03.02.2015.			
86	Case No.: 7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:03.02.2015
	Decision : The committee noted that the firms application has been sent to DHI on 31.10.2014 and decided to remind the DHI. Case is deferred to 03.02.2015.			
87	Case No.: 46/17/80-ALC2/2014	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date: 03.02.2015
	Decision : The Committee noted that based upon MSME Note dated 21.11.2014 deficiency letter dated 21.11.2014 has been issued to the firm, for which no reply has been received and decided to remind the firm. Case is deferred to 03.02.2015.			
88	Case No.: 5/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:03.02.2015


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Decision : The committee noted that the firm has not replied to the reminder dated 09.12.2014 and decided to issue a final reminder to the firm failing which the Committee would be constrained to reject the case with the direction to pay the applicable customs duty and interest. Case is deferred to 03.02.2015.

89	Case No.:9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 21.10.2014 and has requested vide letter dated 04.11.2014 to grant more time to submit reply, which was agreed to by the Committee. Case is deferred to 03.02.2015.				

90	Case No.:2/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00323/AM15/	RLA File :05/23/040/00179/AM15/	Lic.No/Date:0510390209 08.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 07.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

91	Case No.:3/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00324/AM15/	RLA File :05/23/040/00180/AM15/	Lic.No/Date:0510390210 08.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 07.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

92	Case No.:4/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00325/AM15/	RLA File :05/23/040/00189/AM15/	Lic.No/Date:0510390244 11.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 07.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

93	Case No.:32/14/80-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 10.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

94	Case No.:36/17/80-ALC2/2014	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00408/AM15/	RLA File :09/24/040/00239/AM15/	Lic.No/Date:0910060850 12.08.2014	Defer Date:03.02.2015
Decision : The committee noted that firms application has been sent to MSME on 21.10.2014, and has again				


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been sent to MSME on 03.12.2014, as requested by them in the earlier meeting. However, TA, MSME pointed out in the NC meeting on 06.01.2015 that enclosures attached with the section ID Note were not proper. Correct enclosures are being sent to the MSME. Case is deferred to 03.02.2015.

95	Case No.: 6/14/80-ALC2/2014	Party Name: HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:03.02.2015
Decision : As informed by the DIPP representative in the meeting the firm is requested to provide the information at S. No. 3,4,5 & 11 of the Standard Deficiency Format. Case is deferred to 03.02.2015.				

96	Case No.: 16/14/80-ALC2/2014	Party Name: MERSEN INDIA PVT LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00337/AM15/	RLA File :04/24/040/00083/AM15/	Lic.No/Date:0410159238 14.08.2014	
Decision : The committee decided to ratify the norms based upon the DIPP Note No. 12/167/2014-TSW/96 dated 23.12.2014 as under:				
1. Net weight of export item may be specified as 6900 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 397 Nos. on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares. 3. Quantities of import items from Sl. No. 2 to 5 & 8 to 13 may be allowed on net to net basis with accountability clause. 4. Import items at Sl. Nos. 6 & 7 put together may be allowed upto 2 % of FOB value of exports.				
RA may take necessary action accordingly.				

97	Case No.: 8/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00380/AM15/	RLA File :04/24/040/00129/AM15/	Lic.No/Date:0410159250 18.08.2014	
Decision : The committee decided to ratify the norms based upon the written comments of DHI vide F. No. 3(8)/2014-TSW(B) dated 08.12.2014 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

98	Case No.: 12/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00333/AM15/	RLA File :04/24/040/00134/AM15/	Lic.No/Date:0410159257 19.08.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the reminder dated 03.12.2014 and decided to sent a final reminder to the firm. Case is deferred to 03.02.2015.				

99	Case No.: 5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
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HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	Defer Date:03.02.2015
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Decision : The committee noted the firms application has been sent to MSME on 21.08.2014 followed by reminder dated 03.12.2014 and decided to again remind the MSME. Case is deferred to 03.02.2015.

Case No.:6/17/80- ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
100 HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:03.02.2015

Decision : The committee noted that based upon the DHI Note, the firm has not replied to the deficiency letter dated 14.11.2014 and decided to send reminder to the firm. Case is deferred to 03.02.2015.

Case No.:33/17/80- ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
101 HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DHI on 21.10.2014 followed by reminder dated 03.12.2014 and decided to again remind the DHI. Case is deferred to 03.02.2015.

Case No.:35/14/80- ALC2/2014	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT. LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
102 HQ File :01/80/050/00356/AM15 /	RLA File :04/24/040/00131/AM15/	Lic.No/Date:04101593 16 27.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 05.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

Case No.:17/17/80- ALC2/2014	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
103 HQ File :01/80/050/00389/AM15/	RLA File :05/23/040/00204/AM15/	Lic.No/Date:0510390776 27.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to MSME on 21.10.2014 followed by reminder dated 03.12.2014 and decided to again remind the MSME . Case is deferred to 03.02.2015.

Case No.:19/17/80- ALC2/2014	Party Name:BECTION DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
104 HQ File :01/80/050/00391/AM15/	RLA File :05/23/040/00222/AM15/	Lic.No/Date:0510390791 27.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to C & PC on 21.10.2014 followed by reminder dated 03.12.2014 and decided to again remind the C & PC. Case is deferred to 03.02.2015.

Case No.:28/17/80- ALC2/2014	Party Name:RANENDRA NATH BARUAH.	Meet No/Date:20/80- ALC2/2014 23.12.2014	Status: Deferred
105 HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	Defer Date:03.02.2015

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Decision : The committee noted that the firms application has been sent to DEIT on 21.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

106	Case No.: 41/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00413/AM15/	RLA File :05/24/040/00236/AM15/	Lic.No/Date:0510390792 27.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DIPP (Shri Nandlal, Senior DO) on 07.11.2014 and decided to await comments . Case is deferred to 03.02.2015.

107	Case No.: 42/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00414/AM15/	RLA File :05/24/040/00237/AM15/	Lic.No/Date:0510390793 27.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DIPP (Shri Nand Lal, Senior DO) on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

108	Case No.: 9/17/80-ALC2/2014	Party Name: CHANDAK INSTRUMENTS PVT. LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00381/AM15/	RLA File :50/24/040/00007/AM15/	Lic.No/Date:5010002149 28.08.2014	Defer Date:03.02.2015

Decision : The committee noted that based upon DIPP Note, the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

109	Case No.: 11/17/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00383/AM15/	RLA File :04/24/040/00135/AM15/	Lic.No/Date:0410159317 28.08.2014	

Decision : The committee decided to ratify the norms based upon the DHI UO Note No. 3(119)14-TSW(B)/349 dated 11.11.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

110	Case No.: 16/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00388/AM15/	RLA File :05/23/040/00213/AM15/	Lic.No/Date:0510390806 28.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

111	Case No.: 29/17/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00401/AM15/	RLA File :09/24/040/00277/AM15/	Lic.No/Date:0910060894 28.08.2014	Defer Date:03.02.2015

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Decision : The committee noted that the firms application has been sent to MSME on 03.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

112	Case No.:30/17/80-ALC2/2014	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00402/AM15/	RLA File :09/24/040/00278/AM15/	Lic.No/Date:0910060895 28.08.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to MSME on 03.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

113	Case No.:39/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00411/AM15/	RLA File :05/24/040/00244/AM15/	Lic.No/Date:0510390896 01.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DIPP (Shri Nandlal, Senior DO) on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

114	Case No.:38/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00410/AM15/	RLA File :05/24/040/00256/AM15/	Lic.No/Date:0510390977 04.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DIPP (Shri Nandlal, Senior DO) on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

115	Case No.:40/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00412/AM15/	RLA File :05/24/040/00255/AM15/	Lic.No/Date:0510390976 04.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DIPP (Shri Nandlal, Senior DO) on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.

116	Case No.:14/17/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firms application has been sent to DHI on 21.10.2014 and decided to remind the DHI. Case is deferred to 03.02.2015.

117	Case No.:15/17/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00387/AM15/	RLA File :05/23/040/00230/AM15/	Lic.No/Date:0510391023 05.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

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118	Case No.:43/17/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00415/AM15/	RLA File :05/24/040/00251/AM15/	Lic.No/Date:0510391003 05.09.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to C & PC on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.				

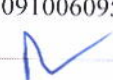
119	Case No.:10/17/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00382/AM15/	RLA File :04/24/040/00099/AM15/	Lic.No/Date:0410159357 09.09.2014	
Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO Note No. 3 (119)/14-TSW(B)/253 dated 11.11.2014, (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

120	Case No.:18/17/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00390/AM15/	RLA File :04/24/040/00145/AM15/	Lic.No/Date:0410159370 10.09.2014	
Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO Note No. 3 (119)/14-TSW(B)/250 dated 11.11.2014, (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

121	Case No.:27/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00399/AM15/	RLA File :04/24/040/00151/AM15/	Lic.No/Date:0410159363 10.09.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 14.11.2014, based upon the Note from MSME, and decided to remind the firm. Case is deferred to 03.02.2015.				

122	Case No.:21/17/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00393/AM15/	RLA File :05/23/040/00250/AM15/	Lic.No/Date:0510391110 12.09.2014	Defer Date:03.02.2015
Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

123	Case No.:32/17/80-ALC2/2014	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:03.02.2015


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Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

124	Case No.: 20/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00392/AM15/	RLA File :05/23/040/00253/AM15/	Lic.No/Date:0510391123 15.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

125	Case No.: 22/17/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Approved
	HQ File :01/80/050/00394/AM15/	RLA File :06/24/040/00017/AM15/	Lic.No/Date:0610037911 16.09.2014	

Decision : The committee decided to ratify the norms based upon the written comments of C & PC vide F. No. 46011/25/2011-PC-II dated 13.11.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

126	Case No.: 23/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 14.11.2014, based upon the MSME Note, and decided to remind the firm. Case is deferred to 03.02.2015.

127	Case No.: 24/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 14.11.2014, based upon the MSME Note, and decided to remind the firm. Case is deferred to 03.02.2015.

DHI

128	Case No.: 55/17/80-ALC2/2014	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00427/AM15/	RLA File :33/24/040/00007/AM15/	Lic.No/Date:3310030078 16.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 01.12.2014, based upon the MSME Note, and decided to remind the firm. Case is deferred to 03.02.2015.

DHI

129	Case No.: 53/17/80-ALC2/2014	Party Name: SIDWAL REFRIGERATION INDUSTRIES PVT. LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00425/AM15/	RLA File :05/24/040/00227/AM15/	Lic.No/Date:0510391153 17.09.2014	Defer Date:03.02.2015

Decision :Based upon the written comments of DIPP vide Note No.12/167/2014-TSW/129 dated

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23.12.2014, the committee decided to seek the following information from the firm:

1. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format-export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format- for import item at Sl. No. 37(Copper tube).
3. Basis for the quantities of cables (import items at Sl. No. 17 to 28) with their net content in the export items.
4. Basis/detailed calculations for the quantities of import items at Sl. No. 46 to 48.

Case is deferred to 03.02.2015.

130	Case No.: 56/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	Defer Date:03.02.2015
Decision : The noted that the firm has not replied to the deficiency letter dated 05.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

131	Case No.: 57/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	Defer Date:03.02.2015
Decision : The noted that the firm has not replied to the deficiency letter dated 05.12.2014 and decided to remind the firm. Case is deferred to 03.02.2015.				

132	Case No.: 44/17/80-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	Defer Date:03.02.2015
Decision : Based upon the written comments of DIPP vide Note No.12/167/2014-TSW/132 dated 23.12.2014, the committee decided to seek the following information from the firm:				
1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9, 11 & 14 of Standard Deficiency Format. 2. Constituent of "Sets" for import items at Sl. No. 7, 8, 10 & 11 and specific use of these items.				
Case is deferred to 03.02.2015.				

133	Case No.: 31/17/80-ALC2/2014	Party Name: NEW TECH INDUSTRIES	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date:0410159451 19.09.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to MSME on 03.11.2014 and decided to await comments. Case is deferred to 03.02.2015.				

134	Case No.: 37/17/80-ALC2/2014	Party Name: ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date: 20/80-ALC2/2014 23.12.2014	Status: Deferred
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HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date:0510391272 23.09.2014	Defer Date:03.02.2015
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Decision : The committee noted that the firm has not replied to the deficiency letter dated 27.11.2014, based upon MSME Note dated 24.11.2014, and decided to remind the firm. Case is deferred to 03.02.2015.

Case No.:25/17/80-ALC2/2014	Party Name:I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
135 HQ File :01/80/050/00397/AM15/	RLA File :04/24/040/00156/AM15/	Lic.No/Date:0410159474 24.09.2014	

Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO Note No.3(142)/14-TSW(B)/348 dated 10.11.2014, (copy to be sent to firm and RA).

RA may take necessary action accordingly.

Case No.:35/17/80-ALC2/2014	Party Name:HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
136 HQ File :01/80/050/00407/AM15/	RLA File :05/23/040/00252/AM15/	Lic.No/Date:0510391310 24.09.2014	Defer Date:03.02.2015

Decision : The committed noted that the firms application has been sent to MSME on 03.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

Case No.:48/17/80-ALC2/2014	Party Name: I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
137 HQ File :01/80/050/00420/AM15/	RLA File :04/24/040/00157/AM15/	Lic.No/Date:0410159506 30.09.2014	

Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO Note No.3(163)/14-TSW(B)/251 dated 15.12.2014, (copy to be sent to firm and RA).

RA may take necessary action accordingly.

Case No.:50/17/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
138 HQ File :01/80/050/00422/AM15/	RLA File :04/24/040/00170/AM15/	Lic.No/Date:0410159512 30.09.2014	Defer Date:03.02.2015

Decision : The committee noted that the firm has not replied to the deficiency letter dated 20.11.2014, based upon MSME Note dated 14.11.2014, and decided to remind the firm. Case is deferred to 03.02.2015.

Case No.:49/17/80-ALC2/2014	Party Name: I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Approved
139 HQ File :01/80/050/00421/AM15/	RLA File :04/24/040/00161/AM15/	Lic.No/Date:0410159516 01.10.2014	

Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO Note No.3(164)/14-TSW(B)/252 dated 12.12.2014, (copy to be sent to firm and RA).

RA may take necessary action accordingly.


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140	Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to MSME on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.				

141	Case No.:52/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:03.02.2015
Decision : The committee noted that the firms application has been sent to MSME on 07.11.2014 and decided to await comments. Case is deferred to 03.02.2015.				

142	Case No.:58/17/80-ALC2/2014	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00430/AM15/	RLA File :31/83/040/00146/AM15/	Lic.No/Date:3110065009 27.10.2014	Defer Date:03.02.2015
Decision : The committee noted that hard copy of the firms application has not been received. RA Pune has already been requested vide letter dated 05.12.2014 to send the same and decided to remind RA Pune. Case is deferred to 03.02.2015.				

143	Case No.:1/20/80-ALC2/2014	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:20/80-ALC2/2014 23.12.2014	Status: Deferred
	HQ File :01/80/050/00476/AM15/	RLA File :05/24/040/00270/AM15/	Lic.No/Date:0510392340 09.12.2014	Defer Date:03.02.2015
Decision : The committee noted that hard copy of the firms application has not been received and decided to request CLA to send the same. Case is deferred to 03.02.2015.				

S.No.491

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date 0310760909 dt.06.12.2013
Meeting No.20/15		RA.F.No.03/95/039/00004/AM11	
Date: 23.12.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision : The committee noted that the firms reply dated 24.09.2014 has been sent to DHI on 26.09.2014, followed by reminder dated 05.12.2014, and decided to remind the DHI. Case is deferred to 03.02.2015.

S.No.492

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date 0910044575 dt.06.12.2010
Meeting No.20/15		RA.F.No.09/24/040/00380/AM11	
Date: 23.12.2014		Ratification of norms	

Decision : The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 03.02.2015.


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S.No.493

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.20/15	Hyderabad	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 23.12.2014		Fixation of Norms	dt.09.09.2010

Decision : The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 03.02.2015.

No.494

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.20/15	Hyderabad	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 23.12.2014		Fixation of Norms	dt.06.08.2010

Decision : The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 03.02.2015.

S.No.495

Case No. A/R-140	M/s. Alstom Projects India Ltd.,	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.20/15	Mumbai	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 23.12.2014		Fixation of norms	dt.12.01.2004

Decision : The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 03.02.2015.

S.No.496

Case No. A/R-11	M/s. TRF Ltd.,	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.20/15	Kolkata	RA.F.No.02/24/040/00223/AM11	0210156321
Date: 23.12.2014		Ratification of norms	dt.18.03.2011

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

S.No.497

Case No. A/R-12	M/s. TRF Ltd.,	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.20/15	Kolkata	RA.F.No.02/24/040/00224/AM11	0210156322
Date: 23.12.2014		Ratification of norms	dt.18.03.2011

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

S.No.498

Case No. A/R-13	M/s. TRF Ltd.,	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
Meeting No.20/15	Kolkata	RA.F.No.02/24/040/00122/AM11	0210150220
Date: 23.12.2014		Ratification of norms	dt.04.11.2010

Decision : The committee noted that the firm has not replied to the deficiency letter dated 03.11.2014 and decided to remind the firm. Case is deferred to 03.02.2015.

S.No.499

Case No. A/R-37	M/s. Accu-Fix Precision Tools Pvt. Ltd.,	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.20/15	Baroda	RA.F.No.34/24/040/00220/AM13	3410035737
Date: 23.12.2014		Request for fixation of norms	dt.26.12.2012

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Decision : The committee noted that the firms request has been sent to MSME on 25.06.2014 followed by reminders dated 23.09.2014 and 03.12.2014. The committee decided to again remind MSME. Case is deferred to 03.02.2015.

S.No.500

Case No. A/R-80	M/s. Poly	HQF.No.01/80/050/00070/AM15/DES.I	Lic. No. & date
Meeting No.20/15	Medicure Ltd.,	RA.F.No.05/24/040/00448/AM14	0510380666
Date: 23.12.2014		Request for revision of norms	dt.03.03.2014

Decision : The committee decided to correct the description of import items based upon the written comments of C & PC vide F. No. 46011/106/2009-PC-II dated 15.12.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.501

Case No. A/R-81	M/s. Poly	HQF.No.01/80/050/00069/AM15/DES.I	Lic. No. & date
Meeting No.20/15	Medicure Ltd.,	RA.F.No.05/24/040/00474/AM14	0510381645
Date: 23.12.2014		Request for revision of norms	dt.12.03.2014

Decision : The committee decided to correct the description of import items based upon the written comments of C & PC vide F. No. 46011/106/2009-PC-II dated 15.12.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.502

Case No. A/R-82	M/s. Poly Medicure	HQF.No.01/80/050/00026/AM15/DES.I	Lic. No. & date
Meeting No.20/15	Ltd.,	RA.F.No.05/24/040/00424/AM14	0510378996
Date: 23.12.2014		Request for revision of norms	dt.11.02.2014

Decision : The committee decided to correct the description of import items based upon the written comments of C & PC vide F. No. 46011/106/2009-PC-II dated 15.12.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.503

Case No. A/R-97	M/s. Godrej &	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.20/15	Boyce Mfg. Co. Ltd.,	RA.F.No.03/94/040/01044/AM14	0310771884
Date: 23.12.2014	Mumbai	Request for revision of norms	dt.25.02.2014

Decision : The committee decided to amend the norms based upon the DIPP Note No. 12/167/2014-TSW/97-A/R dated 23.12.2014, as under:

1. Net Empty weight of each export product at Sl. No. 3 to 6 may be modified as 48700 Kgs.
2. Net Empty weight of each export product at Sl. No. 7 & 8 may be modified as 44066 Kgs.
3. Net Empty weight of each export product at Sl. No. 9 & 10 may be modified as 18295 Kgs.
4. Net Empty weight of each export product at Sl. No. 11 & 12 may be modified as 52253 Kgs.
5. Quantity of import item at Sl. No. 2 may be modified as 24 Nos. on net to net basis
6. Quantity of import item at Sl. No. 3 may be allowed as 128 Nos. on net to net basis. Duty free weight of this item may be allowed as 15601 Kgs. inclusive of 3 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 4 may be allowed as 81095 Kgs. (88162 Meters) inclusive of 3 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as 48044 Kgs. (48182 Meters) inclusive of 3 % wastage.
9. Quantity of import item at Sl. No. 6 may be allowed as 12047 Kgs. (9703 Meters) inclusive of 3 % wastage.
10. Quantities of import items at Sl. Nos. 12, 13 & 14 may be allowed as 2798 Kgs. each.

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RA may take necessary action accordingly.

S.No.504

Case No. A/R-98	M/s. CICB-Chemicon	HQF.No.01/80/050/00514/AM13/DES.I	Lic. No. & date
Meeting No.20/15	Pvt. Ltd., Bangalore	RA.F.No.07/24/040/00192/AM13	0710090176
Date: 23.12.2014		Request for fixation of norms	dt.09.08.2012

Decision : The committee decided to ratify the norms based upon the DIPP Note No. 12/167/2014-TSW/98-A/R dated 23.12.2014, as under:

1. Specific list of components contained in "Sets" for import items at Sl. No. 1, 3, 5, 7, 9 & 14 to 19 may be taken from the applicant by RA and incorporated in the Advance Authorisation.
2. Import items may be allowed as per GN-4 for Engineering products.

RA may take necessary action accordingly.

S.No.505

Case No. A/R-116	M/s. Flovel Energy	HQF.No.01/81/050/00396/AM11/DES.I	Lic. No. & date
Meeting No.20/15	Pvt. Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 23.12.2014	Faridabad	Request for fixation of norms	dt.31.08.2010

Decision : The committee noted that the firm was requested to appear for a personal hearing. The firm did not appear for the personal hearing and have requested to give another date for personal hearing after 23.01.2015. The committee decided to request the firm to appear for personal hearing on 03.02.2015. Case is deferred to 03.02.2015.

S.No.506

Case No. A/R-117	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date
Meeting No.20/15	Electricals Ltd.,	RA.F.No.11/24/040/00024/AM10	1110021254
Date: 23.12.2014	Bhopal	Request for inclusion of "Cold Rolled Non Grain Oriented Magnetic Steel Sheet / Coils (CRNGO) of various Grades in import item list"	dt.11.11.2009

Decision : The committee noted that the firms request dated 05.09.2014 has been sent to DHI on 09.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

S.No.507

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00572/AM12/DES.I	Lic. No. & date
Meeting No.20/15	Electricals Ltd.,	RA.F.No.61/24/040/00055/AM12	6110000728
Date: 23.12.2014	Haridwar	Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision : The committee noted that the firms request dated 20.11.2014 has been sent to DHI on 09.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

S.No.508

Case No. A/R-119	M/s. Bharat Heavy	HQF.No.01/80/050/00091/AM12/DES.I	Lic. No. & date
Meeting No.20/15	Electricals Ltd.,	RA.F.No.04/24/040/00323/AM11	0410124438
Date: 23.12.2014	Ranipet	Request for revision / amendment of norms.	dt.27.05.2011

Decision : The committee noted that the firms request dt.24.11.2014 has been sent to DHI on 15.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.509

Case No. A/R-120	M/s. Weatherford	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.20/15	Drilling &	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 23.12.2014	Productions Service (I) Pvt. Ltd., Baroda	Request for ratification of norms.	dt.07.01.2008

Decision : The committee noted that the copy of deficiency letter dated 25.03.2013 has been again sent to firm on 15.12.2014 and decided to await reply.

Case is deferred to 03.02.2015.

S.No.510

Case No. A/R-121	M/s. Thermax Ltd.,	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.20/15	Pune	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 23.12.2014		Request for revision of norms.	dt.11.12.2008

Decision : The committee noted that the firms representation has been sent to DHI on 16.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

S.No.511

Case No. A/R-122	M/s. Thermax Ltd.,	HQF.No.01/80/050/00180/AM14/DES.I	Lic. No. & date
Meeting No.20/15	Pune	RA.F.No.31/83/040/00044/AM14	3110058551
Date: 23.12.2014		Request for amendment of norms.	dt.30.05.2013

Decision : The committee noted that the firms representation has been sent to DHI on 16.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

S.No.512

Case No. A/R-123	M/s. Thermax Ltd.,	HQF.No.01/80/050/00178/AM14/DES.I	Lic. No. & date
Meeting No.20/15	Pune	RA.F.No.31/83/040/00045/AM14	3110058550
Date: 23.12.2014		Request for amendment of norms.	dt.30.05.2013

Decision : The committee noted that the firms representation has been sent to DHI on 16.12.2014 and decided to await comments. Case is deferred to 03.02.2015.

S.No.513

Case No. C - 06	M/s. Forza Medi	HQF.No.01/80/162/00311/AM15/DES.I	
Meeting No.20/15	(India) Pvt. Ltd.,	Request for fixation of input output norms for the export product "Wheel Chair Climate; Sheel Chair Action "in respect of 100% EOU.	
Date: 23.12.2014	Gurgaon		

Decision : Based upon the written comments of DIPP vide Note No.12/167/2014-TSW/C-06 dated 23.12.2014, the committee decided to seek the following information from the firm:

1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format. For the components of "Wheel Chair Action" & "Wheel Chair Climate" manufactured from Aluminium Tube/section and M. S. Tube (separately for each chair)
2. A copy of Adhoc wastage norms fixed by DC(NSEZ) in term of Para 6.8 (e) of Foreign Trade Policy 2009-14.

Case is deferred to 03.02.2015.

S.No.514

Case No. A/R-124	M/s. Larsen &	HQF.No.01/80/050/00517/AM14/DES.I	Lic. No. & date
Meeting No.20/15	Toubro Ltd.,	RA.F.No.03/95/040/00830/AM14	0310766662
Date: 23.12.2014	Mumbai	Request for amendment of norms.	dt.17.01.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

33

Decision : The committee decided to correct the description of import item based upon the DIPP Note No. 12/167/2014-TSW/124-A/R dated 23.12.2014 as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 5(Pipes) and its quantity may be allowed as 87.86 meters(13964 Kgs.) inclusive of 0.83 % wastage as claimed by the firm.

RA may take necessary action accordingly.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Ref : TSPL/01/ATIL/Ad-Hoc/
Dated : 16th December 2014

The Foreign Trade Development Officer
NC-1,
DGFT, Udyog Bhavan,
New Delhi - 110001

Sub : Ad-Hoc Norms Fixation
Ref : AA No.0710090531 dated 23.08.2013; DGFT File No.01/80/050/00353/AM13

Dear Sir,

This bears reference to our application for norms ratification of above mentioned advance authorization. Please note we had attended our PH in the Committee Meeting dated 19/08/2014 wherein we were instructed to explain the technical details to concerned officials of DHI.

Subsequent to the meeting, we were explained by the DHI officials as to the requirements in terms of data and supporting engineering drawings. Due to overseas travel, our technical senior personnel were not available for a long time; hence we had sought extra time for submission of data in the required format.

To the best of our understanding, we have prepared the data in the format as sought by DHI and are submitting the same for your perusal and processing the case.

We hope the data/information being provided, along with supporting drawings is as per DHI's requirement and therefore request you to please process and ratify the norms accordingly.

Please note that we are submitting required data in the format as per DHI requirement only for AA No.0710090531 dated 23.08.2013. If the data and supporting drawings, as being submitted now, are acceptable to DHI for processing and finalizing or case, then we shall submit the data for rest of the AA also (taken for same project and same export product) within a week's time.

Thanking you,
Yours Sincerely,



Salil Goyal
Director Finance
Alstom Transport India Limited

Encl : As Above
CC : Shri K K Tiwari, IA, DHI

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Salil Goyal
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Encl : As Above
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PARVEEN SHARMA
Dy. Director General
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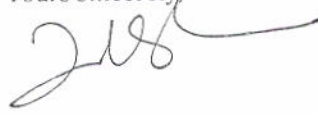
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Yours Sincerely,


Salil Goyal
Director Finance
Alstom Transport India Limited

Encl : As Above
CC : Shri K K Tiwari, IA, DHI


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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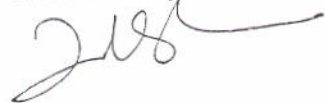
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Yours Sincerely,



Salil Goyal
Director Finance
Alstom Transport India Limited

Encl : As Above
CC : Shri K K Tiwari, IA, DHI

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
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NC-1,
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Yours Sincerely,



Salil Goyal
Director Finance
Alstom Transport India Limited

Encl : As Above
CC : Shri K K Tiwari, IA, DHI

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/80/171/407/AM-15

TERACOM LIMITED

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Noida 201301, U.P., India

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Fax : +91-120-2585422, 2582053

E-mail : info@teracom.in

Website : www.teracom.in

39

S No 16
23/12/14

Date: 16th December 2014

To,

Directorate General of Foreign Trade
DES I, Section, Room No 404, 4th Floor
Udyog Bhawan, New Delhi - 110 011

18 DEC 2014

DES-I

Subject: Rectification of Norms in respect of Advance License No. 0510364316 dated 03.09.2013

Sir

This letter bears reference to your office letter bearing number 01/80/050/00306/AM14/DES-I/342 dated 19.05.2014 wherein your office has asked us to submit amendment sheet of export items issued by concerned RLA to this office. In this regard, please find enclosed original amendment sheet along with original advance authorization for your necessary action.

You are requested to kindly process our request for norms fixation and ratify our norms at the earliest.
Thanking you in anticipation

Yours sincerely

For Teracom Limited

For TERACOM LIMITED

Authorized Signatory

Authorised Signatory


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(123)/2013-ME

Subject: Ratification of norms in terms of para 4.7 of HBP(Vol) advance License No 0510373038 dated 10.12.2013 for export of Filter water separators for M/s, Globe HiFabs.

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.

Sodhi
21/11/14
(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(123)/2013-ME dated 21.11.2014

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ph
24.11.14

Mez

26/11/2014
24/11/2014

WC

Sl. No 23 41
Dt 11-11-14
Dt 23-12-14

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

30(19)/2014-ME

Subject: Ratification of norms in terms of para 4.7 of HBP(Vol) advance License No 0510373033 dated 10.12.13 for export of Hydrant Pit Cleaning vehicle in respect of M/s Globe HiFabs

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis, with NIL wastage and accountability clause.
- DGFT to ensure whether Sno 13 of item of import (Volvo truck chassis model FLL 42 RE 16L) can be imported as per FTP.

This issue with the approval of Director (ME) for taking a view by NC.

667/2014
24/11/2014


(K.S. Sodhi)
21/11/14
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(19)/2014-ME dated 21.11.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

24-11-14

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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://www.dgft.gov.in>

F.No.01/80/050/00558/DES.I/ 2857

Dated: 28/2/2014

To,

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

Subject:- Request for fixation of norms in respect of Advance License No. 0710101167 dated 07.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to subject advance authorization issued to you under Para 4.7 of HBP Vol.-I. your request was received in the Norms Committee-I for fixation of norms. In this regard, please furnish information as to whether it is a case of physical exports or Deemed exports. In case of supply against Invalidation letter to an EPCG licence, the following details may also be provided:-

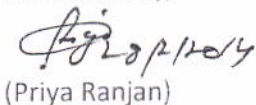
- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- (vii) In case the supply is to Mega Power Projects please indicate Sr. No. of the project as per Policy Circulars No. 14(Re-2012)/2009-14 dated 04.02.2013.

2. The above information may be provided immediately to enable the Norms Committee to finalize your case.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in

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ALSTOM

Ref : TSPL/01/ATIL/Ad-Hoc/
Dated : 16th December 2014

The Foreign Trade Development Officer
NC-1,
DGFT, Udyog Bhavan,
New Delhi - 110001

Sub : Ad-Hoc Norms Fixation
Ref : AA No.0710090531 dated 23.08.2013; DGFT File No.01/80/050/00353/AM13

Dear Sir,

This bears reference to our application for norms ratification of above mentioned advance authorization. Please note we had attended our PH in the Committee Meeting dated 19/08/2014 wherein we were instructed to explain the technical details to concerned officials of DHI.

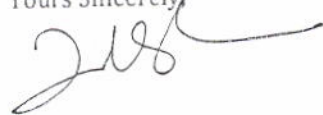
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Encl : As Above
CC : Shri K K Tiwari, IA, DHI

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SWo 27 44
23/12/14

GOVERNMENT OF INDIA
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DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://www.dgft.gov.in>

F.No.01/81/050/00559/AM14/DES.I/ 2848

Dated : 28/2/2014

To,

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

Subject:- Request for fixation of norms in respect of Advance License No. 0710101261
dated 13.01.2014 obtained under Para 4.7 of HBP (Vol.I).

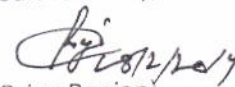
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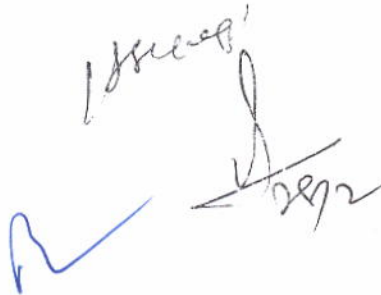
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- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- (vii) In case the supply is to Mega Power Projects please indicate Sr. No. of the project as
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2. The above information may be provided immediately to enable the Norms Committee to
finalize your case.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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23/24

F. No. 46011/82/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 10th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Becton Dickinson India Pvt. Ltd. for the import of raw material against the export of Hypodermic Syringes with / without Needles (BD Emerald TM 5ML). (Advance Authorization No-0510377929 dated 31.01.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/360/AM15/DES-1/905 dated 22.09.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Hypodermic Syringes with / without Needles (BD EMERALD TM 5ML)	1 No.

Raw-material Recommended for Import	Quantity / Kg.
1. Polypropylene Granules (R 370Y)	1.03 kg / kg content in the export product.
2. Polypropylene Granules (TITAN PRO 6331)	-do-
3. Thermoplastic Elastomer Stopper (5 ML Emerald - DP 3060)	Net + 2% wastage
4. Ethypel BD 60G (60 GSM)	As per Packing Policy.

This issues with the approval of competent authority.

22/2/23
23/12/14

Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

11/2/2014

Ms. Priya Ranjan

Lacum
(Dharam Vir)
Section Officer
Tele:- 2338 2575

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

ThyssenKrupp Industries India

ThyssenKrupp Industries India Pvt. Ltd., Pimpri, Pune 411 018, India

46
S NO 37
23/12/2014
SLC
ThyssenKrupp
Director General of Foreign Trade
9 NOV 2014
2934
Dy. No.

✓
Office of the Director General of Foreign Trade
Norms Committee- I, Room No. 302
Udyog Bhavan,
New Delhi - 110011
Tele: 011 - 2306 1562 ext 146

Date: 17.11.2014

Kind Attn:- Shri. Praveen Sharma, DDG

Dear Sirs,

Subject: - Fixation of norms in respect of Advance Authorization No.
0310770845 dated 18.02.2014 obtained under Para 4.7 of HBP, reg.

Meeting No. 14/15 dtd 30.09.14

H.Q. File No: - 01/80/050/00004/AM15/DES-I
RLA File No: - 03/95/040/00907/AM14

This is further to the our case in Meeting No.14/15 dated 30.09.2014 citing that the requisite details called had not been submitted, we crave pardon for the non submission of the details within the time but would also like to inform the reasons for the same.

- We have submitted amendment request to Zonal DGFT, Mumbai for change in CIF value, Import item quantity and corresponding changes in Export Qty / Value on 27.08.2014 and amendment has been issued after removal of deficiencies on 19.09.2014.
- The said advance licence after amendment has been submitted to customs for registration and however same has not been registered with them till date due to system error. We have taken up matter with Zonal DGFT / ICEGATE and hopeful it will be resolved shortly.

In view of the above, we had no option but to complete all the formalities and then submit the requisite details as desired by you. This caused us to miss the time period within which we were required to submit the relevant technical details for which we deeply apologize.

ThyssenKrupp Industries India Pvt. Ltd.
Pimpri, Pune 411 018, India
Phone: +91 20 2742 5461-64
Fax: +91 20 2742 5350
E-mail: contactus.tki@thyssenkrupp.com
Internet: www.thyssenkrupp-industries-india.com

Registered Office:
154-C, Mittal Tower, 15th Floor, 210, Nariman Point
Mumbai 400 021, India
Phone: + 91 22 2202 0204, Fax: +91 22 2204 4025
E-mail: tik.mumbai@thyssenkrupp.com
Registration No: 11-05508
Corporate Identity No: U74999111047PTC005602

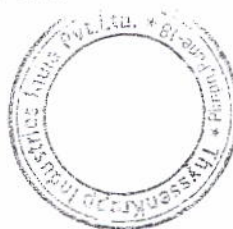
PARVEEN SHARMA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industries
Udyog Bhawan, New Delhi-110001
ISO 9001 REGISTERED
RVA 0024

Hence we kindly request your kind office to provide us reasonable time period of four week to submit the requisite details as till date amendment is not available in customs server for usage.

Thanking you,

Yours truly,
For **THYSSENKRUPP INDUSTRIES INDIA PVT LTD**

h scd
Zubin Burjor Gagrath
General Manager (Import – Export)



CC :

Office of the Director General of Foreign Trade
DES I Section Room No 404, 4th Floor,
Udyog Bhavan,
New Delhi - 110011
Kind Attn:- Shri. Priya Ranjan, FTDO

Shri. K.K. Tiwari
IA, Department of Heavy Industry
Room No. 476
Udhyog Bhavan,
New Delhi - 110011

[Signature]
HARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises

MECHANICAL DIVISION

30(174)/14-ME

Subject: Fixation of adhoc norms for export of filter element against advance authorization no 710102212 dated 19.02.14 for M/s Sagefi MNR Filtration India Pvt Ltd

After going through the details submitted/Application, it may be seen that the earlier advance authorization of the unit bearing no 710093032 dated 22.1.2013 for the same product was recommended by this division. Accordingly the advance authorization may be recommended as under:-

1. Word relevant to be prefixed with the description of import item at srl no 1 and its qty may be allowed, as applied, as 1.02Kg/Kg content in export product.
2. Qty of item at srl no 02 being a consumable, may be recommended within 2% of FOB value.
3. Import items at srl no 3, 4 and 5 may be recommended on net to net basis with nil wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.

(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(174)/2014-ME dated 08.12.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Lec

Sp. No. 41
dt 23-12-14

F. No. 46011/42/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 10th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Decon India Plastics Pvt. Ltd. for the import of raw material against the export of Injection Moulded Chrome Plated Parts. (Advance Authorization No.3110062832 dated 26.02.2014 & Adv.Auth.No.3110064115 dated 09.06.2014)

Sp. No. 41
dt 11-11-14
dt 23-12-14

The undersigned is directed to refer to DGFT U.O.No.01/80/050/09/AM15/DES-I/59 dated 16.04.2014 & U.O.No.01/80/050/00009/AM15/DES-I/1132 dated 21.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Injection Moulded Chrome Plated Plastic Parts	1 No.

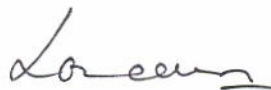
Raw-material recommended to be Imported	Quantity
Relevant (PC + ABS) Blend – Bayblend T45 PG	1.05 kg/kg content in the export product.

This issues with the approval of competent authority.

288/722
13/12/14

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

11.12.2014


(Dharam Vir)
Section Officer
Tele:- 2338 2575


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we Sp. No. 42
dt 23-12-14

(21)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T- MHI boiler for ratification of norms of AA no - 0310772317 dt 27-02-14.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T- MHI boiler. I am directed to state the firm's reply of dated 27-08-14 has been examined & comments of this Office is as under

Export

Furnace wall panel of super critical steam boiler - 1 set of weight 162.7 MT & welding as per EN- 12952-6 Standard. The above description & weight is to be incorporated in the license.

Import

1/0.13 pz

Item no	Item	recommendation
1 & 2	Seamless tube	1.02 kg/kg content in export product. Tube dimensions 45 mm diameter & 5.2 mm thick to be incorporated.
3	Membrane Fins	1.02 kg/kg content in export product
4	GMAW Filler wire	0.13 kg/kg of base metal to be welded.

The above issues with the approval of AS .


B.C. Nayak
Development Officer
16-09-14

Recd on 18/12/2014
Please consult with
relevant file adjoint
18/12/2014

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(46)/14-TSW(B)

dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SM 56
23.12.2014 51

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/50/185/AM15/DES.I/ 1802

Dated: 23/12/2014

To

M/s. Shree Satyanarayan Industrial,
Suppliers Pvt. Ltd;
Plot No. B-78, M.I.D.C.,
Anand Nagar, Addl. Abernath Indl. Area,
Ambernath-E,
Distt-Thane-421506,
Maharashtra.
(E.mail: ssista@vsnl.com).

Subject:- Ratification of the norms in respect of Advance Licence No. 0310777595 dated 19.04.2014
obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 11/15 Date: 19.08.2014.

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 03/95/040/00008/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee. It is requested to furnish information / details only in respect of the point which has been tick below:-

Export Product wise:-

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, duly filled up furnished.
- x 4. Weight of each Export Product.
- x 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per S.No.1 of Appendix IIA appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard / Buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc..
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, in case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

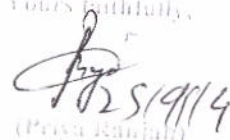
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4. Any other information:

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-1, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion,
Room No.429A, Udyog Bhawan, New Delhi-110011. Ph. No. 23010221
Extn. 3318. (1 to N)

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No. 23061562 Ext. 265
E-mail: pry@nic.in


25/9



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. no. 63
2011-11-14
2011-11-14

Subject: Application of M/S Enertech Machinery for ratification of norms of AA no 910060055 dt 12-05-14.

Reference: DGFT ID Note No. 01/80/50/00087/AM15/DES-I/1421 Dated 04.12.2014

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Enertech Machinery. The firm has replied vide their letter of dated 24-11-14. Based on the information submitted, this office recommends the following.

Export

ETS Shelter- 2 numbers, total weight 14200 kg may be incorporated in the license.

Import

Item no	Item	Recommendation
1 to 11 and 16,17	components	Under GN-4 with accountability.
12	Aluminum coils	1.01 kg/kg content in export product
13 to 15	consumables	1% of FOB value of exports.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
15-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(110)/14-TSW(B) 250 dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

9/12/2014

5/12

S.No. 66

55

21.11.2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

123/1214

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104231 dt 20-05-14.
DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm has submitted the request ratification of norms for export of 34 numbers of non driving trailer. The firm's earlier application was recommended under GN-4 as there were 10 import items vide this office letter of dated 10-10-14. Now DGFT has forwarded on line agenda with 1238 import items. DGFT is requested to get following information/clarification.

1. Earlier the firm has submitted request with 10 import items at column 16 of application. (Page 3 of application.) the firm to clarify the reason for increasing it to 1238 with the copy of AA.
2. Appendix 11 A of application to be submitted.
3. Specification of export product with its catalogue.
4. The item nos of consumables like item no 346 with justification of quantity of import & their value.
5. The item nos of packing materials like item no 368 to 438 with justification of quantity of import & their value.
6. Item no. 466 & 471 are in decimals but the item is in number. The firm to clarify the above for all the items which are in decimals.
7. The item no of spares & their total value.
8. A numbers of items like item no. 591 to 651 are not multiples of quantity of export. The firm to clarify the import for all the items which are not multiples of quantity of export.(34 number)
9. Calculation of the requirement of welding material. The unit of import should be in kgs in stead of boxes as is given in item 684.
10. SI no 9 & 11 of SDL may also be given

The above issues with the approval of IA (KKT).

25.11.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

B.C.Nayak
Development Officer
23/11-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(136)/14-TSW(B) 249 dated

11/12/2014

Sl. No 69 56
at 11-11-14x
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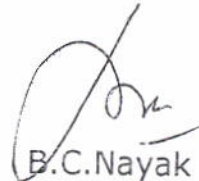
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710105280 dt 20-06-14.

Ref- DGFT ID No. 01/80/050/00361/AM15/DES-I/1259 Dated 12.11.2014.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's request based on the firm's complete application was recommended vide this Office letter of dated 13-10-14. Now as per the on line Agenda forwarded by DGFT, description of export, its quantity & value along with list of import items have changed drastically. DGFT is requested to forward complete revised application with amended AA to examine the request.

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
04-12-14

002/68
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DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(135)/14-TSW(B) 228 dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


14-12-2014

17/12/2014

D/L 28/11/14

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22/11/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710105285 dt 20-06-14

Ref- DGFT ID No. 01/80/050/00363/AM15/DES-I/1258 Dated 12.11.2014.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's request based on the firm's complete application was recommended vide this Office letter of dated 13-10-14. Now as per the on line Agenda forwarded by DGFT, description of export, its quantity & value along with list of import items have changed drastically. DGFT is requested to forward complete revised application with amended AA to examine the request.

The above issues with the approval of IA (KKT).

DESA/690
11/11/14



B.C. Nayak
Development Officer
04-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(138)/14-TSW(B) 229 dated

4/12/2014

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(FR)

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

SNO 80
27.23.12.2014
2/L 11.11.2014

Subject: Fixation of Adhoc norms against advance authorisation no 0310787040 dated 18.07.14 for M/s UNI VTL Precision Pvt Ltd.

DGFT has forwarded application for fixation of adhoc norms vide ID note no 01/80/50/417/AM15/DES-I/1229 dated 07.11.14 for fixation of adhoc input output norms.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of export product as well as import item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

Sodhi
21/11/14
(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(49)/2014-ME dated 21.11.2014

163

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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21.11.14

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Q-no. 83

11-11-2014

23-11-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Raulimax Industries Pvt Ltd for ratification of norms of AA No-0310787464 dtd 31-07-14

DES-I, DGFT may kindly refer to the above mentioned request of M/S Raulimax Industries Pvt Ltd. The firm has replied vide their letter of dated 14-11-14. The items proposed for import are components.(total 17 items) NC may consider ratification under GN-4 with accountability clause.

The above issues with the approval of IA(KKT).


B.C. Nayak

Development Officer
28-11-14

dy. Gen Secy
21/11/14

FTDO, DES-I, DGFT

Deptt. of HI, UO No 01(06)/13-TSW(B)

dated 28/11/14

No (252)


28-11-2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

BS

SNB84
21.23.12.14

SNO 23120
30.9.14
11.11.2014

Website: www.deity.gov.in

Date: 10.2014....

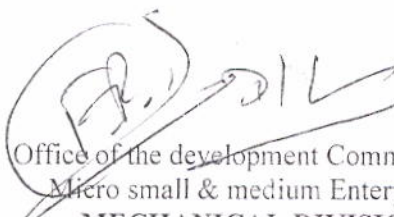
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आर० एच० आर्जे०/न. १
लाहौर २०/८/४१


 12/9/14
 John B. Smith
 ELECTRONIC
 Billionaire

ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003


Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

SN 8487
dt 23.12.14
dt 11.11.2014

30(165)/14-ME

Subject: Adv. Authorization against advance authorization no 0710106274 dated 01.08.14 of M/s Venkateshwara Engg. Works.

DGFT has forwarded application vide ID note no 01/80/50/418/AM15/DES-I/1227 dated 07.11.2014 for advance authorization of input output norms in respect of export product.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- size and weight of blank
- Drawing of import items.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

6.20/2014
21/11/2014

This issue with the approval of Director (ME) for taking a view by NC.


(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(165)/2014-ME dated 21.11.2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


21.11.14



F. No.3(8)/2014-TSW(B)
Department of Heavy Industry

Dt 08/12/2014

Subject: Ratification of AA No. 04101592508 of BHEL Trichy

EP: Steam Generators for 2 X 800 MW NTPC Darlipalli STPP, Orissa (SI no 38)

Inputs

Sl No	Item	Quantity recommended (relevant)
1	CS Plates	1.01Kg /kg content
2	AS Plate/Flats	1.01Kg /kg content
3	CS Round	1.01Kg /kg content
4	AS Round	1.01Kg /kg content
5	CS Tubes/Pipes	1.02Kg /kg content
6	AS Tubes/Pipes	1.02Kg /kg content
7	SS Tubes/Pipes	1.02Kg /kg content
10	Welding Electrode/Wire, Flux	As per C-1647

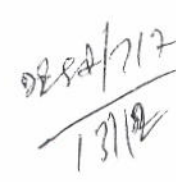
Item nos 26 to 57 are spares may be allowed as per policy.

Total 57 items. Remaining items are to be allowed on net to net basis with nil wastage and accountability under GN4.

This has the approval of AS


K.K Tiwari

Industrial Advisor


Dy DGFT, DES-I

(233)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


10.12.2014



D/L 28/11/14

Sl. no. 100
21-11-14

23/11/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510390633 dt 21-08-14.

Ref - dgft u.o- 01/80/50/378/AM-15/DES-I/1160dt 21-10-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Borg Warner. The import & export items are same as that of AA no 0510361728 dt 02-08-13. The firm may be asked to submit the same information as sought for the above AA.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
10-11-14


DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(83)/13-TSW(B) 381 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. No. 109

2011-11-14

23/12-14

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159317 DT 28-08-14

Ref: DGFT ID Note No. 01/80/050/383/AM15/DES-I/ 1144 Dated
21.10.2014

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley
transport. I am directed to state that this office recommends import of items
under GN-4 & Item no. 42 to 53 under C-1647 (Misc list).

The above issues with approval of IA(KKT).



B.C. Nayak
Development Officer
11-11-14

632/2014
12/11/2014

12/11/14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B) 349 dated

12/11/14



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159357DT 09-09-14

Ref: DGFT ID Note No. 01/80/050/382/AM15/DES-I/ 1155 Dated
21.10.2014

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley
transport. All the items proposed for import are components. The firm has
sought wastage on components. This office does not agree to the firm's
request for wastage on components. This office recommends import under
GN-4 with out any wastage with accountability clause.

The above issues with approval of IA(KKT).

B.C.Nayak
Development Officer
11-11-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B)

dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we

Q no. 12066
dt 11-11-14
2312-14

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159370 DT 10-09-14

Ref: DGFT ID Note No. 01/80/050/390/AM15/DES-I/ 1153 Dated
21.10.2014

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley
transport. All the items proposed for import are components. NC may
consider import under GN-4.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
11-11-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(119)/14-TSW(B) 350 dated


By, Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/25/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 13th November, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s Injectoplast Pvt. Ltd. for the import of raw materials against the export of Handle ASM – R / RL RR ASST / Handle ASM-R / RL RR ASST LH / Handle ASM-R/RL RR ASST RH. (Advance Authorization no 0610037911 dated 16.09.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/394/AM15/DES-1/1135 dated 21.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Handle ASM – R / RL RR ASST / Handle ASM-R / RL RR ASST LH / Handle ASM-R/RL RR ASST RH	1 No.

Raw-material Recommended for Import	Quantity
1. Items recommended for 1 kg weight of Polyamide-66 content in the export product (i) Polyamide – 66 Resin / Granules (ii) Master Batch / Colour Concentrate	1.02 Kg 0.03 Kg
2. Items recommended for 1 kg weight of Polypropylene content in the export product (i) Polypropylene Impact Copolymer (ii) Master Batch / Colour Concentrate	1.02 Kg 0.03 Kg
3. Relevant Hex Flange Bolt	Net to Net
4. Relevant Damper	Net to Net

This issues with the approval of competent authority.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

D/L 2880000
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. No. 126
dt 11/11/14
21.10.14

Subject: Application of M/S GEA BGR energy System for ratification of norms of AA no 0410159424 dt 16-09-14.

Ref: DGFT ID Note No. 01/80/50/395/AM15/DES-I/1166 Dated 21.10.14

DES-I, DGFT may kindly refer to the above mentioned licence of GEA BGR energy System. The export and import are same as AA No. 0410159425 dt 16-09-14. The firm may be asked to submit the same information in short in case of AA No. 0410159425 dt 16-09-14.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
11-11-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(134)/14-TSW(B) 346 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

634/2014
17/11/2014

 11/11/14



Missed

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl no. 127
At 11-11-14
12-11-14

Subject: Application of M/S GEA BGR energy System for
ratification of norms of AA no 0410159425 dt 16-09-14.

Ref: DGFT ID Note No. 01/80/50/396/AM15/DES-I/1138 Dated
21.10.14

DES-I, DGFT may kindly refer to the above mentioned licence of
GEA BGR energy System. The firm may be asked to submit
following information.

1. It is observed that the firm has sought to import 1.5
numbers of item no 1 & 2 at appendix 34 of the application.
The firm to submit clarification for the same.
2. Manufacturing process of the export product clearly
indicating use of item no 5 of import justifying the quantity
of import.
3. Details of earlier AA for same E.P.

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
11-11-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(134)/14-TSW(B) 345 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

637 2014
12/11/2014

12-11-14



S No 128
23-12-14 No 165-70
11.11.2014

No.23 (19)/2014-chem.
OFFICE OF THE DEVELOPMENT COMMISSIONER
(MSME)
(CHEMICAL DIVISION)

7th floor, A wing,
Nirman Bhawan,
New Delhi-110108
Dated 24.11.2014

OFFICE MEMORANDUM

Subject : Fixation of input output norms in respect of AA No. 3310030078 dated 16.09.2014 of M/s Shakti man Rubber Rolls Pvt. Ltd.

DGFT may please refer to ID Note No. 01/80/50/427/AM11/DES.I/1236 dated 07.11.2014 seeking comments from this office on Adv. Authorization mentioned above.

In this context, the application has been examined and it is observed that unit has not provided sufficient details; as such it may be difficult to offer the comments. To examine this application in details, it is requested that following information may be called and provide at the earliest;

- 01/80/50/427/AM11/DES.I/1236
26/11/14
- Complete description of the export items. Weight of cast iron/ Aluminium in each part (export item).
 - Copy of export order.
 - Process flow chart.
 - Formulation of rubber compound used in export product.
 - Analytical reports/specification of finished goods and imported raw material/ items.
 - Production & consumption data of imported and indigenous inputs used for manufacture of export product, quantity-wise certified by CA/excise department of the last 3 years.
 - Step wise percentage of wastage involved for each item with proper justification.

J.P. Pathak
24/11/14
J.P. Pathak

Asstt. Director (chem.)

To,
Shri Priya Ranjan ,
Foreign Trade Development Officer,
(DES-I Section),
DGFT, Udyog Bhawan, N. Delhi

D/C
SR
26.11.2014

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 988neef

S.no. 13471
dt 11-11-2014
22-12-14

No.23 (18)/2014-chem.
OFFICE OF THE DEVELOPMENT COMMISSIONER
(MSME)
(CHEMICAL DIVISION)

7th floor, A wing,
Nirman Bhawan,
New Delhi-110108
Dated 24.11.2014

OFFICE MEMORANDUM

Subject : Fixation of input output norms in respect of AA No. 0510391272 dated 23.09.2014 of M/s Alaska Multi Polymers Pvt. Ltd.

DGFT may please refer to ID Note No. 01/80/50/409/AM15/DES.I/1168 dated 21.10.2014 seeking comments from this office on Adv. Authorization mentioned above.

In this context, the application has been examined and it is observed that unit has not provided sufficient details; as such it may be difficult to offer the comments. To examine this application in details, it is requested that following information may be called from the unit and provide at the earliest;

- a) Copy of export order.
- b) Weight of Aluminium/ Mild Steel in the export product. Name of each rubber chemicals along with quantity used in export product.
- c) Formulation of the rubber compound used in export product.
- d) Consumption of the precipitated Silica in export item seems to be on higher side. Justification may be provided.
- e) Analytical reports/specification of finished goods and imported raw material/ items.
- f) Production & consumption data of imported and indigenous inputs used for manufacture of export product, quantity-wise certified by CA/excise department of the last 3 years.
- g) Step wise percentage of wastage involved for each item with proper justification.

Dy No. 683/DES-2
26/11/14

J.P. Pathak
21/11/14

Asstt. Director (chem.)

To,
Shri Priya Ranjan,
Foreign Trade Development Officer,
(DES I Section),
DGFT, Udyog Bhawan, N. Delhi

D/L
26-11-2014

[Signature]

[Signature]
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S IHD Ltd for ratification of norms of
licence no 0410159474 DTD 24-09-14

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S IHD Ltd. I am directed to state that this Office
recommends import under GN-4 with accountability clause &
NIL wastage.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
10-11-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(142)/14-TSW(B) dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

D.No. 137
24/11/14
23/12/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S IHD Ltd for ratification of norms of licence no 0410159506 DTD 30-09-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S IHD Ltd. I am directed to state that taking clue from AA 0410159474 DTD 24-09-14, this Office recommends import under GN-4 with accountability clause & NIL wastage.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
15-12-14

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16.12.14
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DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(163)/14-TSW(B) dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

212 issued

S. No 13874
dt 11-11-14
23-12-14

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

Subject: Ratification of input output adhoc norms against the advance authorization no 0410159512 dated 30.09.2013 in respect of M/s Greatoo Molds India Pvt. Ltd.

Before norms can be fixed, the following information is required:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of export product.
- Blank size of import product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(162) 2014-ME dated 14.11.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

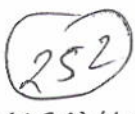
Subject: Application of M/S IHD Ltd for ratification of norms of
licence no 0410159516 DTD 01-10-14

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S IHD Ltd. I am directed to state that taking clue from AA
0410159474 DTD 24-09-14, this Office recommends import
under GN-4 with accountability clause & NIL wastage.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
12-12-14


DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(164)/14-TSW(B) dated





TANVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No 496, 497, 498 S.No 496, 497, 498
A/R-11, 12, 13 B/R
23/12/2014
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section
S.No 353
S.No 354
S.No 355
21.30.9.14

Subject: Application of M/S TRF Ltd for ratification of norms of AA no 0210150220 dt 04-11-10, AA no 0210156321 dt 18-03-11 and AA no 0210156322 dt 18-03-11.

DES-I, DGFT may kindly refer to the above mentioned AAs of M/S TRF Ltd on the subject mentioned above. The firm has submitted reply vide their letter of dated 12-09-14. The reply is incomplete & does not answer to any of our query.

1. The firm has submitted some letter from NTPC. But the description of export product & its value is not available. The firm to highlight the same.(Proper PAC)
2. The specification is not available.
3. Copy of amended AA is not available.

The firm to submit above information to examine the request.


B.C.Nayak
Development Officer
17-10-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(05)/10/TSW(B) ③ dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


21/10/14

Sh. Sarvi

WC 8-NO. 500 77
Case no. ALR-80
2023/12/14V

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Ratification of norms in respect of Advance Authorisation No. 0510380666 dated 03.03.2014 issued under para 4.7 of HBP Vol.I to M/s. Poly Medicure Ltd – regarding.

The undersigned is directed to refer to DGFT U.O. No.01/80/50/00070/AM15/DES-I/892 dated 18.09.2014 on the subject mentioned above.

It is noted that it is purely a typographical error, Department of C&PC accordingly correct them as follows in earlier recommendation dated 11.06.2014 below:

<u>For</u>	<u>To be amended</u>
Item No.2 Polypropylene Granules	Polypropylene (P.P. Granules)
Item No.6 Soft Blizer Film / Polyester Poly laminate Film	Soft Blister Film/ Polyester Poly laminate Film

This issues with the approval of competent authority.

DES-I/892
15/12/14


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


15.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



WC

8. No. 501 78
Case No. A/R-81
dt 23.12.2014

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0510381645 dated 12.03.2014 issued under para 4.7 of HBP Vol.I to M/s. Poly Medicure Ltd -- regarding.

The undersigned is directed to refer to DGFT U.O. No.01/80/50/00069/AM15/DES-I/893 dated 18.09.2014 on the subject mentioned above.

It is noted that it is purely a typographical error, Department of C&PC accordingly correct them as follows in earlier recommendation dated 11.06.2014 below:

<u>For</u>	<u>To be amended</u>
Item No.13 Relevant Lues Lock	Relevant Luer Lock
Item No.14 Relevant Air Vent Spine with cover	Relevant Air Vent Spike with cover

This issues with the approval of competent authority.

0282/738
15/12


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


25.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PB

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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79
Sl. No. 502
Agent AIR-88
22/12/14

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Ratification of norms in respect of Advance Authorisation No. 0510378996 dated 11.02.2014 issued under para 4.7 of HBP Vol.I to M/s. Poly Medicure Ltd – regarding.

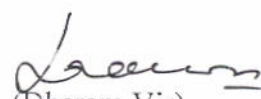
The undersigned is directed to refer to DGFT U.O. No.01/80/50/00026/AM15/DES-I/894 dated 18.09.2014 on the subject mentioned above.

It is noted that it is purely a typographical error, Department of C&PC accordingly correct them as follows in earlier recommendation dated 11.06.2014 below:

<u>For</u>	<u>To be amended</u>
Item No.6 Relevant Lever Lock	Relevant Luer Lock
Item No.7 Relevant Lever Lock Cap	Relevant Luer Lock Cap
Item No.11(IV) Calcium Zinc – Stearate	Calcium Zinc Stabilizer
Item No.13 Soft Blizter Film / Polyester Poly laminate Film	Soft Blister Film/ Polyester Poly laminate Film

This issues with the approval of competent authority.

22/12/14
15/12/14


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


15.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11